

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

REGN. NO. D.A. 505/87.

DATE OF DECISION: 8.9.1992

Shri Raj Pal Gulati.

.... Petitioner.

Versus

Chief Controller of Accounts,
Ministry of Agriculture and
2 Ors.

.... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

.... None.

For the Respondents.

.... None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

None appeared either for the petitioner or for the Respondents. We have perused the petition. The relief claimed by the petitioner is hopelessly barred by time. The petitioner was asked to show cause as to how he claims that it is not time barred. He has replied to his query by stating that the Tribunal should examine the matter with sympathy. The petitioner has prayed for grant of special pay with effect from 5.5.1979. It is, therefore, obvious that the claim is clearly barred by time. Hence, this petition fails and is dismissed. No costs.

S. Gulati
(I.K. RASGOTRA)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN

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